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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No. 19 & 20 Ors. / (MAH) / 2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: M/s. Birla Cotsyn (India) Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

Application 19 & 20 ors/73(4) /NCLT/MB/MAH/2017

None present on behalf of the Petitioner and on behalf of the Company.

On verification of the records available, the Company filed an affidavit reflecting the payment of the principal amount to each of the depositor in application No.19.2017 on 24.3.2017, in application No.23/2017 on 24.3.2017 and in application No.66/2017 on 18.1.2016 and 25.3.2017. In respect of the deposits made in the year 2011, on seeing only principal amount paid without making any payment towards interest, this Bench instead of disposing these Company Applications looking on the affidavit filed by the Company, these applications, owing to the absence of Petitioners for this hearing, are dismissed for default.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)